

**Central Administrative Tribunal
Principal Bench**

OA No. 3885/2017

New Delhi, this the 16th day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Nita Chowdhury, Member (A)**

Dr. D.S. Shankar,
S/o Shri Shivalingappa,
Aged about 46 years,
Assistant Professor (Group A),
CIET, NCERT,
R/o IV/16, NCERT,
Staff Quarters, Nasirpur,
Dwarka, Sector 1-A,
New Delhi-110046.

...Applicant

(By Advocate : Shri J.A. Chaudhary)

Versus

1. Director,
National Council of Educational
Research and Training (NCERT).
Sri Aurobindo Marg,
New Delhi-110016.
2. Joint Director,
Central Institute of Educational
Technology (CIET) NCERT,
Sri Aurobindo Marg,
New Delhi-110016.
3. Deputy Secretary/Secretary (NCERT),
Sri Aurobindo Marg,
New Delhi-110016.

...Respondents

(By Advocate : Shri Ashok Kumar Panigrahi)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

The applicant joined the service of National Council of Educational Research and Training (NCERT) as a Lecturer in the year 2007. Initially he was posted in Delhi, but was transferred in 2010 to Bhopal. Thereafter, he was transferred to Delhi in the year 2013 and vide order dated 25.04.2017, he was transferred to Shillong. Challenging the same, he filed the OA No.1512/2017 before this Tribunal. Vide its order dated 12.05.2017, this Tribunal did not interfere with the order of transfer. However, the applicant was given liberty to make a representation ventilating his grievances about the transfer.

2. On the basis of the permission accorded in OA No.1512/2017, the applicant made a representation on 04.07.2017. Through Order dated 14.09.2017, the respondents declined to interfere with the order of transfer. Hence, this OA.

3. Heard Shri J.A.Chaudhary, learned counsel for applicant and Shri Ashok Kumar Panigrahi, learned counsel for respondents.

4. We take serious exception to the manner in which the applicant made representation on 04.07.2017 (Annexure-A/15). Though his grievance, as pleaded in OA No.1512/2017, was about his transfer to Shillong, in the representation, he prayed for initiation of inquiry and action against the Director of NCERT and the In-Charge Joint Director, CIET, NCERT. There cannot be better instance of outreaching than this. We do not approve the conduct of the applicant and in fact admonish him, lest others in the Organization derive inspiration from him. Accordingly the OA is dismissed. There shall be no order as to costs.

(Nita Chowdhury)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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